MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 29th June, 2017

S.O. 2039(E).—In exercise of the powers conferred by clause (a) of section 54 of the Competition Act, 2002 (12 of 2003), the Central Government, in public interest, hereby exempts every person or enterprise who is a party to a combination as referred to in section 5 of the said Act from giving notice within thirty days mentioned in sub-section (2) of section 6 of the said Act, subject to the provisions of sub-section (2A) of section 6 and section 43A of the said Act, for a period of five years from the date of publication of this notification in the Official Gazette.

[F. No. 5/9/2017-CS]
K. V. R. MURTY, Jt. Secy.